

PUBLIC ACCOUNTS COMMITTEE

FIFTEENTH AND SEVENTEENTH
REPORTS

SHRI SEZHIYAN (Kumbakonam) :
I beg to present the following Reports of
the Public Accounts Committee :

- (1) Fifteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Fifteenth Report (Fourth Lok Sabha) on Audit Reports on the Accounts of Tea Board for the year 1964-65, 1965-66, and 1967-68
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Hundred and Fifth report (Fourth Lok Sabha) on Audit report (Civil), 1970, relating to the Ministry of Supply.

COMMITTEE ON PUBLIC
UNDERTAKINGSFOURTH, FIFTH, SEVENTH AND EIGHTH
REPORTS

SHRI M. B. RANA (Broach) : I beg to
present the following Reports of the
Committee on Public Undertakings :—

- (1) Fourth Report regarding action taken by Government on the recommendations contained in their Forty-sixth Report (Fourth Lok Sabha) on Indian Drugs and Pharmaceuticals Limited.
- (2) Fifth Report regarding action by Government on the recommendations contained in their Twelfth Report (Fourth Lok

Sabha) on Heavy Electricals
(India) Limited.

- (3) Seventh Report regarding action taken by Government on the recommendations contained in their Forty-Second Report (Fourth Lok Sabha) on Mazagon Dock Limited.
- (4) Eighth Report regarding action taken by Government on the recommendations contained in their Twenty-seventh Report (Fourth Lok Sabha) on the Hindustan Cables Limited.

14.12 Hrs.

BUSINESS OF THE HOUSE

THE DEPUTY MINISTER IN THE
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI B. SHANKARANAND):
Sir, I rise to announce that Government
Business in this House during the week
commencing from 22nd November, 1971,
will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :—
 - (a) The Forward Contracts (Regulation) Amendment Bill, 1971.
 - (b) The Small Coins (Offences) Bill, 1971.
- (3) Consideration of Statutory Resolution seeking disapproval of the Railway Passenger Fares Ordinance, 1971 and consideration and passing of the Railway Passenger Fares Bill, 1971.

[Shri B. Shankaranand]

- (4) Consideration of Statutory Resolution seeking disapproval of the Tax on Postal Articles Ordinance, 1971 and consideration and passing of the Tax on Postal Articles Bill, 1971.
- (5) Consideration of Statutory Resolution seeking disapproval of the Inland Air travel Tax Ordinance 1971, and consideration and passing of the Inland Air Travel Tax Bill, 1971.
- (6) Consideration of Statutory Resolution seeking disapproval of the Stamp and Excise Duties (Amendment) Ordinance, 1971 and consideration and passing of the Stamp and Excise Duties (Amendment) Bill, 1971.
- (7) Consideration and passing of Commissions of Inquiry (Amendment) Bill, 1971.
- (8) Discussion on Orissa Cyclone on an official motion on Tuesday, the 23rd November, 1971.

SHRI S. M. BANERJEE (Kanpur) : Every Member belonging to all parties, including the ruling party, expressed a desire in the Business Advisory Committee that there should be a discussion on a very early date on the statement of the Prime Minister; it should be so broad that it could be a general discussion on foreign affairs. We were assured by the hon. Minister, Shri Raj Bahadur, who was present that he would like to talk to the Prime Minister and then decide whether this could possibly be discussed next week. But things are moving very fast in Bangla Desh. More than a thousand people have been killed and there is curfew in Dacca. I request, through you, the hon. Deputy Minister of Parliamentary Affairs, to convey our feeling to the Prime Minister and the Minister of External Affairs and let us have a discussion on this next week.

SHRI SAMAR GUHA (Contai) : I wanted to draw your attention to the same thing. At the last meeting of the Business Advisory Committee it was discussed and it was agreed by all that the international situation in relation to Bangla Desh particularly would be taken up at the earliest opportunity—it was said, next week—as Shri Banerjee has pointed out. He has mentioned only one case. There is one small town, Shekharnagar, in which 10,000 people have been killed; in Narayanganj 5,000 people have been killed; and in Dacca about a thousand people have been killed and killing is going on. Shelling on all the border areas is going on and 90 lakhs of refugees, who are in the border area, are now vulnerable to Pak shelling. Therefore, this matter should be discussed next week.

Another point is that the compulsory and forcible retirement of Shri B. C. Ganguli has agitated the mind of the people all over the country. Therefore, the statement of the Railway Minister should be taken into consideration by this House(Interruption)

MR. DEPUTY-SPEAKER : Order, order.

SHRI S. M. BANERJEE : Just to correct the record may I say that in the Business Advisory Committee the question of Shri B.C. Ganguli's retirement was mentioned. All of us wanted some sort of a discussion but all of us really felt, except Shri Samar Guha, that such a discussion at this hour might do more harm to Shri Ganguli than good. All of us, except Shri Guha, felt that bureaucracy should be subservient to the Ministers.....(Interruption)

SHRI SAMAR GUHA : *

Mr. DEPUTY-SPEAKER : This will not go on record.....(Interruption)*
Let the Minister reply,

* Not recorded.

SHRI PILOO MODY (Godhra) : Is it fair that Shri Guha is allowed to be contradicted by Shri Banerjee but is not given an opportunity to have his say... ..
(*Interruption*)

MR. DEPUTY-SPEAKER : This is not a debate.

SHRI PILOO MODI : I want to know, between the versions given by Shri Banerjee and Shri Guha, which is the correct one.

MR. DEPUTY-SPEAKER : This is not a discussion. Only the business for the next week has been presented to the House. Certain suggestions have been made that certain items should be included. I have allowed Shri Guha also to make his suggestion. Now it is for the Minister to reply whether they can be accommodated or not. As a member of the Business Advisory Committee, Shri Banerjee passed on certain information.....(*Interruption*)

SHRI SAMAR GUHA : What has been said by Shri Banerjee is not the correct version. He says that it was the unanimous opinion of all that a discussion of this matter would do more harm to Shri B. C. Ganguli (*Interruption*) Secondly he said that it was discussed there and it was said that the matter would be brought to the attention of the Railway Minister and at the next meeting the matter would be decided. It was not said that there would be no discussion.....(*Interruption*)*

MR. DEPUTY-SPEAKER : Order, order. This will not go on record.

SHRI S. M. BANERJEE : *

MR. DEPUTY-SPEAKER : This has become not only a debate but a very acrimonious and controversial debate. Now

let the Minister reply whether he can accommodate their suggestions.

SHRI S. M. BANERJEE : On a point of personal explanation.

MR. DEPUTY-SPEAKER : I have ordered at a certain point that these things would not go on record. It has to be seen if anything has been said against you that has gone on the record which requires a personal explanation. You can seek another opportunity, not now.....
(*Interruption*).

SHRI S. M. BANERJEE : *

SBRI B. SHANKARANAND : Fortunately, both the hon. Members are members of the Business Advisory Committee and they know what happened in the last Business Advisory Committee meeting. I need not repeat it.

I will, of course, convey the feelings of hon. Members to the concerned Ministers and the suggestions will be kept before the next Business Advisory Committee meeting. It is for the members of the Committee to consider them.

SHRI BHAGWAT JHA AZAD : There should be no discussion on the B. C. Ganguli business. That is our feeling.

14.19 Hrs.

MOTION RE : REPORT OF UNIVERSITY GRANTS COMMISSION FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE, AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN) : Sir, I move :—

“That the Annual Report of the University Grants Commission for the

* Not recorded.